

SLP(C)No. 156 OF 2003

ITEM No.30

Court No.10

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.156/2003

(From the judgement and order dated 31/10/2002 in CMM 800/2000
of The HIGH COURT OF DELHI AT N. DELHI)

ATMA RAM

Petitioner (s)

VERSUS

SHAKUNTALA RANI

Respondent (s)

(With appln(s). for permission to place addl. documents on record
and prayer for interim relief)

Date : 01/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)Mr. Anupam Lal Das,Adv.

For Respondent (s)Mr. Himinder Lal,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned advocate for the petitioner, the special leave petition is adjourned for three weeks for filing rejoinder affidavit.

[T.I. Rajput][Shelly Sengupta]
Court Master Court Master